
Mitra Sutradhar And Anr. Vs GPT Health Care Private Limited And Anr.

Motor Accident Claims Appeal No. 16 Of 2019

Court: Tripura High Court

Date of Decision: Jan. 13, 2021

Acts Referred:

Motor Vehicles Act, 1988 & Section 163A, 166, 168, 173

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: S. Deb (Gupta)

Final Decision: Disposed Of

Judgement